

The Judicial Magistrate passed a stricture that it is illegal. Mr. Antulay's Government is got to be dismissed.

11.08 hrs.

RE : ALLEGED DEATHS AT NARWANA IN HARYANA DUE TO SPURIOUS LIQUOR

श्री मनोराम बागड़ी (हिसार) : मैं आज बड़ी दुखद घटना की तरफ आपका ध्यान दिलाना चाहूंगा। हरियाणा में जो नरवाना है उस में देखिएगा कि वहाँ पर किस तरीके से सरकारी ठेके की शराब में 22 आदमी मर गये। इस में पहले कलवाड़ी में घटना घटी थी और अब नरवाना के अन्दर 22 आदमी मर गए हैं। यह अखबार में तस्वीर देखिए कि औरतें रो रही हैं। सारे शहर के अन्दर मातम छा गया है। लोग इस तरीके से मरते हैं और इस मौत के पीछे सरकार का भी हाथ है। . . .

(व्यवधान) **

MR. SPEAKER : Not allowed. Order please. Nothing will go on record.

ये अखबार की बातें हैं।

(व्यवधान) **

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND) : This is contempt of the House.

MR. SPEAKER : I do not want to allow. I have not allowed.

(Interruptions)**

MR. SPEAKER : Order, order.

(Interruptions)**

SHRI B. SHANKARANAND : It is a sheer contempt of the House.

(Interruptions)**

MR. SPEAKER : Please sit down.

(Interruptions)**

MR. SPEAKER : Look here. This is not. Without my permission, nothing is to be recorded. Hon. Members, when the matter was raised last, I had occasion to observe that loss of human lives as a result of drinking liquor which was poisonous or contaminated, was a matter for great concern both from the human and national points of view. And I think we are much more concerned with the moral responsibility to the people of India, being the followers of the great Babu, Mahatma Gandhi, and we owe something.

Ours ages from time immemorial and Mahatma Gandhi, Father of Nation, have stressed on the people the need to observe temperance and avoid intoxicating drinks. This principle is also enshrined in the Directive Principles of our Constitution. Having regard to all these facts, I have no doubt that the Home Minister would take initiative to obviate recurrence of such incidents.

SHRI B. SHANKARANAND : I have a point. Sir, the drama that was enacted just now, is absolutely against the dignity and decorum of this House. (Interruptions) Whatever happens outside, we must keep up the dignity of the House. Whatever was done, was ridiculous.

MR. SPEAKER : You bring it to me. It was not on record.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH) : On behalf of the Govern.

[Shri P. Venkatasubbaiah]
 ment of India, we share the concern expressed by you and the sentiments expressed on this occasion when some precious human lives have been lost due of the drinking of illicit liquor ; and we will convey to the Government of Haryana the feeling of this House and the views expressed by the hon. Speaker. At the same time—human lives have been lost; and everybody is deeply concerned—that should not be politicalized and demonstrated, by bringing down the dignity of the House. (Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I have a point of order. (Interruptions)

MR. SPEAKER : Mr. Unnikrishnan. (Interruptions)

MR. SPEAKER : Please order. I have permitted Mr. Unnikrishnan.

SHRI K. P. UNNIKISHNAN (Badagara) : I want to bring to your notice the extra-ordinary manner in which the leader of my Group was treated. Please listen to me, Sir, I have a point of view and I must express.

MR. SPEAKER : There is no question of expressing. You should give something. Under what rules ? I have got adjournment motion on this. Mr. Dandavate has done it.

SHRI K.P. UNNIKISHNAN : This is a grave matter. When a Member is illegally detained....

MR. SPEAKER : No. (Interruptions)

SHRI JYOTIRMOY BOSU : I have something different, because enough has been said about this issue. On Friday, you will recollect Sir, I gave a privilege motion against the Director General of ICAR for circulating cyclostyled

notes for misleading and pressurizing.... (Interruptions) We are having a debate to-day at 4 O'clock. The usual trick that they follow is to mislead some of the hon. Members.

MR. SPEAKER : I can depend on the Members of this House not to fall to this pressure.

SHRI JYOTIRMOY BOSU : There have been 2 precedents in the 4th Lok Sabha. Kindly give me 2 minutes.

MR. SPEAKER : I have got something for you.

SHRI JYOTIRMOY BOSU : I just say that in the 4th Lok Sabha, there were 2 cases.

Sir, on Dr. Baburao Patel...

MR. SPEAKER : Please come to me. We will discuss it.

SHRI JYOTIRMOY BOSU : Today there is going to be a debate on this subject. Therefore, you please make an observation on the floor of this House now.

MR. SPEAKER : Please come to my room and we will discuss it.

SHRI JYOTIRMOY BOSU : Today at 4 O'clock, there is going to be a debate on this. (Interruptions)

SHRI HARIKESH BAHADUR (Gorakhpur) : Sir, my point is that the Judicial Magistrate has passed a stricture against the Government.... (Interruptions)

MR. SPEAKER : Nothing should go on record.

(Interruptions)**

श्री जयपाल सिंह कश्यप (आंवना) : मैंने एक काम गेको प्रस्ताव दिया है कि संघा-धुंध तरीके से, गैर कानूनी तरीके से किसान जो अपनी जायज माँग रखना चाहते हैं

उनका सरकार दमन कर रही है। साथ ही बनारस के वकीलों को पुलिस से पिटाया जा रहा है। वहाँ के एडवोकेट्स का...

अध्यक्ष महोदय : जी नहीं। श्री कुरियन।

PROF. P. J. KURIEN (Mavelikara) : Sir, the Judicial Magistrate has said that the arrest of Shri Y. B. Chavan is illegal. (Interruptions)

MR. SPEAKER : Not allowed.

(Interruptions)**

श्री राम स्वर्ण रत्न : (गया) : एक अनहेल्दी ट्रेडिगन वागडी जी ने स्थापित की है। यह घोर आपत्तिजनक है। मैं प्रस्ताव करता हूँ कि उनको दो दिन के लिए सदन में निकाल दिया जाए।

MR. SPEAKER : That has already been done. Please sit down. Nothing is on record.

(Interruptions)**

SHRI G. M. BANATWALLA (Punnani) : Sir, the hon. Deputy-Minister for Railways denied about the strike of yardsmen in Bombay Central having taken place on the 14th of November. The strike did take place and the answer given to my Unstarred question was wrong. I gave a notice on this under Rule 222.

MR. SPEAKER : I will look into the matter.

SHRI G. M. BANATWALLA : If not today, please allow me tomorrow to raise the matter.

MR. SPEAKER : You please give me the notice.

SHRI G. M. BANATWALLA : I have already given a notice under rule 222.

श्री राजनाथ सोनकर शास्त्री (मैदपुर) : मैंने एक कानिंग एटेंशन दिया है। बनारस के मन्दिर भ्रदालतों में घुस कर पुलिस ने वहाँ के वकीलों को मारा है, उनको घसीटा है। चालीस वकील, इस समय अस्पतालों में भरती हैं। मैं निवेदन करता हूँ कि इस पर मेरे कानिंग एटेंशन को आप स्वीकार करें।

अध्यक्ष महोदय : श्री झारखंडे राय।

श्री झारखंडे राय (घोसी) : मैंने एक काम रोको प्रस्ताव दिया है...

MR. SPEAKER : Not allowed.

(Interruptions)**

RE. ARREST OF MEMBER—contd.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri) : The question which I would like to pose is that the hon. Member has been illegally arrested....

(Interruptions)

MR. SPEAKER : You please read rule 229 and then you know...

(Interruptions)

SHRI R. K. MHALGI (Thane) : Sir, you are the protector of every Member of this Home. Mr. Y. B. Chavan was illegally arrested and that has been made clear. Now will you please enquire into the matter?

MR. SPEAKER : You Please read rule 229.

(Interruptions)